

Embassies gave timely warning that something was going to happen, our Embassy did not. May I know whether any enquiry has been made into this allegation, and whether it has been ascertained whether other foreign Embassies warned their nationals, while our Embassy failed and if so, why?

**Shrimati Lakshmi Menon:** In the statement I have stated that there was no warning. No Embassy could give any warning, because nobody know that the *coup d'etat* was going to take place. All that happened was that the people who have submitted the memorandum have enclosed a letter by the American Ambassador to his national; saying that he would like to notify if any such events took place in future. In the meantime he gave them the assurance that the Embassy was there to protect them. That is all that had happened, that is all that was brought to our notice.

**Shri A. M. Tariq:** May I seek a clarification from the hon. Deputy Minister? May I know whether those Indians who had signed this complaint and sent it to the Ministry were informed by the Ministry that their complaint was not correct, or that they were not taking action on it?

**Shrimati Lakshmi Menon:** Certainly it was done.

12.29 hrs.

PAPERS LAID ON THE TABLE

ORISSA APPROPRIATION ORDINANCE, 1961

AND

PRESIDENT'S ORDER WITHDRAWING THE  
ORISSA APPROPRIATION ORDINANCE

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table, under Article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February,

1961, issued by the President in relation to the State of Orissa—

- (1) a copy of the Orissa Appropriation Ordinance, 1961 (Orissa Ordinance No. 3 of 1961) promulgated by the Governor of Orissa on the 23rd February, 1961. [Placed in Library, See No. LT-2725/61].
- (2) a copy of the President's Order dated the 10th March, 1961 published in Notification No. G.S.R. 343 dated the 10th March, 1961, withdrawing the Orissa Appropriation Ordinance, 1961. [Placed in Library, See No. LT-2726/61].

NOTIFICATIONS ISSUED UNDER KHADI AND  
VILLAGE INDUSTRIES COMMISSION ACT  
AND ESSENTIAL COMMODITIES ACT

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy of each of the following Notifications:

- (i) The Khadi and Village Industries Commission (Amendment) Rules, 1961 published in Notification No. G.S.R. 255 dated the 4th March, 1961, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library, See No. LT-2727/61].
- (ii) The Woollen Textiles (Production and Distribution) (Control) (Amendment) Order, 1961 published in Notification No.S.O. 428 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2728/61].

ESTIMATES COMMITTEE

HUNDRED AND EIGHTH REPORT

**Shri Dasappa (Bangalore):** I beg to present the Hundred and Eighth Re-